

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 224 OF 1999

DATE OF ORDER: 12-2-1999

Between:

J. Setasimha.Applicant

and

1. The General Manager (Per & Admn),
Ordnance Factory, Eddumailaram,
Medak District.
2. The District Employment Exchange,
Officer, Medak District at
Sangareddy-502 001.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr. G. Allabaksh

COUNSEL FOR THE RESPONDENTS :: Mr. B. Narasimha Sharma
RESPONDENT NO. 2: P. Naveen Rao

CORAM:

THE HON'BLE SRI JUSTICE D.H. NASIR, VICE CHAIRMAN

THE HON'BLE SRI H. RAJENDRA PRASAD, MEMBER (ADMN)

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D.A.No.224/1999.

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(by Hon'ble Mr. Justice D.H.Nasir, Vice-Chairman.)

Heard the learned counsel, Mr.G.Alla Baksh for the Applicant and the learned counsel Mr. Jacob for Sri B.Narasimha Sarma, the Senior Standing counsel for the Respondents.

The applicant is seeking declaration that the action of the respondents in not receiving the application of the Applicant and not calling him for interview for the post of L.D.C., in the Ordnance Factory at Eddumailaram, Medak District, is illegal

It appears that the main ground for not receiving the application of the present applicant was that he was not sponsored by the Employment Exchange.

However, it is settled principle of law by now that an opportunity to a candidate should not be denied merely on the ground that his name was not sponsored by the District Employment Exchange, if the applicant convincingly satisfies the Respondent No.1 that he possesses the basic eligibility criteria for holding the post of L.D.C.

In the interests of justice we direct the Respondent No.1 to consider the candidature of the applicant, if he satisfies the Respondent No.1 that

: 3 :

he possesses the necessary basic eligibility criteria.

With the above direction, the O.A., is disposed of. No order as to costs.

Signature
(H.RAJENDRA PRASAD)
Member (A)

Signature
(D.H.NASIR, J)
Vice-Chairman.

Date: 12-2-1999

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Dictated in open Court.

NOTE:

C.C. by today (12.2.1999)

Signature
(B.O.)